

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.607/93

DATE OF DECISION: 08-07-93

N.P.Hamza (PC No.131) .. Applicant

Mr.MV Thampan- .. Advocate for applicant

**Versus**

1. The Superintendent of Police,  
U.T. of Lakshadweep,  
Kavaratti.

2. Administrator,  
U.T. of Lakshadweep.

3. The Station House Officer,  
Police Station,  
Kalpeni.

4. T.Surendran, Police Constable  
(PC No.186), Police Station,  
Kalpeni.

.. RESPONDENTS

Mr. MVS Namboodiri .. Advocate for respondents  
1 to 3.

**CORAM**

THE HON'BLE MR.JUSTICE C. SANKARAN NAIR, VICE CHAIRMAN

JUDGES . . . . . **JUDGMENT**

Applicant herein submits that he was prevented from taking charge at Kalpeni, after he was transferred to that place. The reason therefor, is stated to be the interim order of this Tribunal in O.A.237/93. That O.A. has been disposed of today, directing the Administrator, Lakshadweep to pass appropriate orders on representations to be made by the applicants therein. Applicant herein also may make a suitable representation within two weeks from today and the Administrator shall pass orders thereon

also bearing in mind the observations made by this Tribunal in O.A.237/93. Status quo as of today will remain in force till a decision is taken on the representation to be made. If no representation is made as aforesaid, this order will stand recalled.

2. Application disposed of with the above directions. No costs.

*Kankavannai*  
C. SANKARAN NAIR (J)  
VICE CHAIRMAN

Dated the 8th day of July, 1993.